

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97."

The motion was adopted.

SHRI M.V. CHANDRASEKHARA MURTHY : I introduce the Bill.**

MR. SPEAKER : The Minister may now move that the Bill be taken into consideration.

SHRI M.V. CHANDRASEKHARA MURTHY : Sir I beg to move:**

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97 be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97 be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up Clause-by-Clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is :

"That the Schedule, Clause 1, The Enacting formula and the long title stand part of the bill.":

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M.V. CHANDRASEKHARA MURTHY : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

00.53 hrs.

THE UTTAR PRADESH APPROPRIATION BILL, 1996*

[English]

MR. SPEAKER : Now, the House will take up item No. 47.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASEKHARA MURTHY) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1995-96.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1995-96."

The motion was adopted.

SHRI M.V. CHANDRASEKHARA MURTHY : I introduce the Bill.**

MR. SPEAKER : The Minister may now move that the Bill be taken into consideration.

SHRI M.V. CHANDRASEKHARA MURTHY : Sir, I beg to move :**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Uttar Pradesh for the services of the financial year 1995-96 be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1995-96 be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up Clause-by-Clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

* Published in the Gazette of India, Extra ordinary, Part II, Section 2, Dated 11-3-96.

** introduced moved with the recommendation of the President.

** introduced moved with the recommendation of the President.